

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 74 of 2011 &
I.A. No. 118 of 2011

Dated : 28th July, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Northern Railway ... Appellant(s)

Versus

P.S.E.R.C. & Anr. ...Respondent(s)

Counsel for the Appellant(s): **Mr. Ketan Madan for Ms. Geetanjali Mohan**
Counsel for the Respondent(s): **Mr. Karunakar Mahalik for R.2**

ORDER

Mr. Karunakar Mahalik, the learned counsel, takes notice on behalf of Respondent No.2 and seeks some time to file the reply.

Post the matter on **02.09.2011**. In the meantime, the learned counsel for the Respondents are directed to file the replies after serving copy on the other side.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS